

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA

STARRED QUESTION NO. 143

TO BE ANSWERED ON DECEMBER 05, 2024

OWNERSHIP RIGHTS TO LANDLESS PEOPLE

NO. 143 SHRI YOGENDER CHANDOLIA:

Will the Minister of Housing and Urban Affairs be pleased to state:

- (a) whether the Government has allotted agriculture land and 120 gaj plots to the landless people under the “20 point programme” in Delhi State during the tenure of former Prime Minister in 1975-76;**
- (b) if so, the number and details of agriculture land and plots allotted by the Government along with the reasons for not giving ownership rights to the landless people;**
- (c) whether the Delhi Development Authority (DDA) under the Ministry of Housing & Urban Affairs has notified any ownership rights for the landless people and villages of Delhi during the last ten years, if so, the details thereof; and**
- (d) whether the DDA has taken ownership rights and possession of villages of Delhi and if so, the details thereof?**

ANSWER

THE MINISTER OF HOUSING AND URBAN AFFAIRS
(SHRI MANOHAR LAL)

(a) to (d): The statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 143* FOR 5.12.2024 REGARDING OWNERSHIP RIGHTS TO LANDLESS PEOPLE

(a) Yes.

(b) The details of beneficiary allottees of agriculture land and of the 120 gaj plots allotted by the Delhi Government, district wise, during 1975-76 under the “20 point programme” is given at Annexure.

Delhi Government has informed that the ownership rights have been granted to those allottees who have fulfilled all the terms and conditions of the lease, on application basis.

(c) & (d) DDA has informed that after urbanization of villages by way of notification under Section 507 of Delhi Municipal Act, 1957, the Gram Sabha stands dissolved. By virtue of Section 150 (3) of Delhi Land Reforms Act, 1954, all assets vested in Gram Sabha is vested in Central Government. The said Gram Sabha land so vested with the Central Government has further been placed at the disposal of DDA under section 22 (1) of Delhi Development Act, 1957.

Till date, Gram Sabha Land of 252 villages admeasuring approximately 16,000 acres have been placed at the disposal of DDA by Central Government.

DDA has informed that no ownership rights for the landless people and villages of Delhi specifically, have been notified by DDA in the past 10 years.

Annexure referred to in Reply to part (b) of Lok Sabha Starred Question No. 143 for answer on 05.12.2024 regarding Ownership Rights to Landless People.

Details of agriculture land and 120 gaj plots allotted by Delhi Government under “20 point programme” during 1975-76:

District	Number of beneficiary allottees of Agricultural Land	Number of beneficiary allottees of 120 gaj plots
North	389	144
North-West	99	Nil
East	Nil	Nil
South	Nil	Nil
South-East	Nil	Nil
South-West	2706	1076
New Delhi	10	Nil
West	Nil	Nil
Central	Nil	69
North-East	Nil	Nil
Shahdara	Nil	Nil
Total	3204	1289